

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 22**

**C.P. (IB)/195(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.04.2024**

**NAME OF THE PARTIES:      MARIANELLA PROPERTIES PRIVATE**  
**LIMITED**

Section 10 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Prakhar Tandon, Advocate appeared for the Petitioner.
2. Mr. Atul Gupta, Advocate i/b Optimus Legal appeared for the Financial Creditor/ Bank of Baroda.
3. Learned Counsel for the Bank of Baroda intervenes and seeks some time to file their objections to the petition.
4. Learned Counsel for the Corporate Applicant seeks time to serve copy of the petition to the IBBI and to place on record affidavit to that effect. Time granted.
5. List this matter on **13.05.2024** for hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**